(b) to (f) According to the information obtained from the various Resident Welfare Associations residing in Rohini, the number of Central Government employees residing in Rohini is presently insufficient for opening of a new CGHS dispensary.

The areas known as pocket A-I and A-II in sector No. Ill, Sector ttX, XIII and XIV of Rohini are covered under the jurisdiction of Pitampura CGHS dispensary. Authorised Medical Attendants for Central Government employees are appointed by concerned' Department/Ministry and not by Central Government Heplflh Scheme.

Construction of Hospital in Rohini

- 2904. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that the Prim_e Minister had laid the foundation stone for the construction of a proposed 500-bed Hospital in Rohini some time in 1991;
 - (b) if so, what are the details thereof;
- (c) what amount has been sanctioned for the purpose during 1991-92 and 1992-93;
- (d) whether any time schedule has been fixed for its construction; and
- (e) if so, by when, it is likely to become operational?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THAR A DEVI SIDDHARTHA): (a) Yes, Sir.

(b) The Hospital will provide outpatient, in-patient and round the clock casualty services. The Hospital would have all the major specialities like Medicine, Surgery, Orthopaedics, Opthalmology, E.N.T., Paediatrics,

- Obstetrics and Gynaecology along-with supporting diagnostic facilities, Superspecialities Departments will be added after completion of the first phase of the hopsital.
- (c) In 1991-92, an amount of Rs. 70 lakhs was sanctioned. The construction of the building has not yet been taken up. However, a token provision of Rs. 31 lakhs has been made for the year 1992-93.
- (d) and (e) From the date of sanction of building plans, it will take three years to start OPD services and 4 year_s for commencement of indoor and Casualty/Emergency services.

Supply of contaminated I.V. fluid by M/s Osiers Pharma Ltd.

2905. SHRI DILIP SINGH JUDEV: DR. NAUNIHAL SINGH:

Win the Minister of HEALTH AND FAMILY WELFARE be pleased to lefer to the answer to Unstarred Question 858 given in the Rajya Sabha on the 13th August, 1990 and state:

- (a) whether the I.V. Fluids of Osler_s Pharma Ltd., were declared contaminated in October, 1989 i.e. after a period of 9 months from the date of complaint;
- (b) if so, what are the reasons for the delay; and
- (c) the complete details of the investigations made by the Central and State Drug Control Authorities?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) to (c) The Drugs Controller, Delhi Administration had initiated immediate action on receiving complaint from M/s Eskay Pharmaceuticals, New Delhi on 9-2-1989 under the Drugs and Cosmetics Act and Rules thereunder.

On the request of Central Bureau of Investigation (CBI) to the Director General of Health Services on 9-10-.1989, the Central Drugs Inspectors, North Zone randomly drew samples of 20 batches and sent them to the Central Drugs Laboratory, Calcutta, for test and analysis. Out of these samples, 14 samples wore found not of standard quality for the reasons that they were contaminated with fungus; one sample failed in Pyrogen test and 5 samples were dec-lared to be of standard quality.

Based on the reports of the analysis and investigations, prosecution was launched against M/s Eskay Pharmaceuticals as well as M/s Osiers Pharma Ltd. in the Court of 1st class Metropolitan Magistrate, Tis Hazari, Delhi, under the provisions of the Drugs & Cosmetics Act and Rules thereunder. The matter is, thus sub-judice.

2906. [Transferred to lite 7th August. 1992]

2907. [Transferred to the 1th August, 1992]

Ban on advertisement of tobacco products

2908. SHRI INDER KUMAR GUJ RAL: Will the Minister of HEALTH AND FAMILY WELFARE b_e pleas ed to state:

- (a) what steps are feeing taken by his Ministry to discourage the use *of* tobacco;
- (b) whether there is any proposal t₀ ban the advertisement of tobacco products; and
- (c) if so, what are the details hereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. C. THARA DEVI SIDDHARTH A): a) to (c) Administrative instruc-ions have already been issued to pro-.ibit smoking, to start with, in a few

selected public places like hospitals, dispensaries and other health care establishments, educational institutions, conference rooms domestic air flights, air conditioned chaircars and air conditioned sleeper coaches in trains, sub-urban trains and air-conditioned buses.

In order to ban/regulate the advertisement of tobacco products the Govt, have initiated steps to enact a Comprehensive Anti-Tobacco Legislation.

Payment of gratuity to the employees of family planning association of India

2909. DR. BALDEV PRAKASH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of employees appointed under Government funded projects of the Family Planning Association of India, New Delhi Branch;
- (b) the number of employees superannuated/died in harness between 1st January, 1986 and 1st July, 1992; and
- (c) the amount of Gratuity paid in each case in terms of the Family Planning Association of India Employees' Group Gratuity-cum-life Assurance Scheme, 1978?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) 46 (including 3 part-time) employees are appointed under Government funded projects of FPAI, New Delhi.

- (b) Five, Sir.
- (c) As there i_s no provision under the Government funded projects for payment of gratuity, the staff working in these projects is not being covered under the Family Planning Association . of Tndia Employees' Group Gratuity-cum-life Assurance